

Cases of value loss on Exports

3403. CHOWDHARY RAM SEWAK : I Will the Minister of COMMERCE be pleased to state :

(a) what are the grounds on which the services of the head of the Cash Compensatory Support cell were placed at the disposal of Cadre Controlling Authority;

(b) what is the relation between the value added and CCS which is granted by his Ministry on exports;

(c) whether such a principle has been respected in all the cases;

(d) if not, what are the reasons therefor;

(e) whether his Ministry have come across any cases of value loss on exports; and

(f) if so, the details of such cases that came to the notice of Government during the last three years?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU) : (a) The Joint Director in-charge of the CCS Cell in this Ministry was relieved of his duties on 31-1-1990 (AN) consequent on his appointment as Joint Director (Cost Evaluation) in the Office of Fertiliser industry Coordination Committee under the Department of Fertilizers on deputation.

(b) CCS is required to be restricted to 25% of the net foreign exchange earning (i.e. fob value realisation minus import content of the export product).

(c) Yes, Sir.

(d) Does not arise.

(e) and (f) Information is being collected.

Export to USSR

3404. SHRI THOMAS KUTHIRAVATTOM : Will the Minister of COMMERCE be pleased to state :

(a) whether the exports from Export Processing Zones are counted towards India's obligation to export products valued at Rs. 5,300 crore to USSR under the current Trade Plan; and

(b) if not, what are the reasons therefor ?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU) : (a) Yes, Sir.

(b) Does not arise.

Enforcement of 44th Constitution Amendment Act

3405. SHRI KRISHAN LAL SHARMA: Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether all the clauses under the forty-fourth Constitution amendment Act, 1978 have been enforced;

(b) if not, whether his Ministry have recommended to the Ministry of Home Affairs to enforce them; and

(c) if so, by when a final decision is likely to be taken in the matter ?

THE MINISTER OF STEEL AND MINES WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW AND JUSTICE (SHRI DINESH GOSWAMI) : (a) All the provisions of the Constitution (Forty-Fourth Amendment) Act, 1978 have been brought into force, except section 3 thereof.

(b) and (c) The enforcement of section 3 of the Constitution (Forty-Fourth Amendment) Act, 1978 was considered in consultation with the Ministry of Home Affairs and other concerned Ministries and it is difficult to indicate the exact time-limit within which a final decision is likely to be taken in the matter.

Functioning of Peerless General Finance and Investment Company Ltd.

3406. SHRIMATI BIJOYA CHAKRAVARTY : Will the Minister of FINANCE be pleased to state :

(a) whether Government have any report available with them on the functioning of the Peerless General Finance and Investment Company Ltd. since the issuance of the Residuary Non-banking Companies (Reserve Bank's) Directions, 1987;

(b) whether the Company is functioning within the parameters of those directions; and